

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101

New IA/2066/ND/2024 in IB/2503/ND/2019

IN THE MATTER OF:

Ambrane India Pvt. Ltd.	...	Applicant
Versus		
MKMG Jewel Developers Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the RP :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2066/ND/2024

This is an application filed under section 60(5) of the Insolvency and Bankruptcy Code, 2016 read with rule 11 of the National Company Law Tribunal Rules, 2016. No representation on behalf of the applicant. Let this matter be posted to 15.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**